

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA NOS. 8-9

IN

CIVIL APPEAL NOS. 4809-4810 OF 2007

G.M. TANDA THERMAL POWER PROJECT APPELLANT

VERSUS

JAI PRAKASH SRIVASTAVA & ANR. RESPONDENTS

O R D E R

Heard the learned counsel for the parties.
We find no reason to entertain this application
which is, accordingly, dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI,
DECEMBER 13, 2010.